

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.23
C.P No.121/BB/2022**

IN THE MATTER OF:

Mr. N. Harikrishna ... Petitioner
Vs
M/s. Mysore Intercontinental Hotels
Private Limited ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Srinandan.K
For the Respondent : Shri Dushyanth Kumar

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. The Petitioner Counsel stated that the rejoinder has already been filed on 16.02.2024 along with the condonation application, however no rejoinder is found on record. Therefore, registry is directed to verify the same and place it on record. List the case on **08.08.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**